
(2022) 12 TEL CK 0022

High Court For The State Of Telangana:: At Hyderabad

Case No: Writ Petition No. 44088 Of 2022

Yeshaboina Yakaiah
Yakanna

APPELLANT

Vs

State Of Telangana
And 3 Others

RESPONDENT

Date of Decision: Dec. 8, 2022

Acts Referred:

- Telangana Assigned Lands (Prohibition of Transfers) Act, 1977 - Section 4A(2)

Hon'ble Judges: K. Lakshman, J

Bench: Single Bench

Advocate: A Prabhakar Rao

Final Decision: Disposed Of

Judgement

Heard Sri A. Prahakar Rao, learned counsel appearing for the petitioner and learned Assistant Government Pleader for Assignment appearing for

respondents. Perused the record.

Perusal of the record would reveal that the petitioner herein had filed an appeal under Section 4-A (2) of Telangana Assigned Lands (Prohibition of

Transfers) Act, 1977 challenging the order dated 23-11-2022 of respondent No.3 before respondent No.2 on 30-11-2022. He had also filed

Interlocutory Application seeking to suspend the said order. Respondent No.2 is not taking up the said Interlocutory Application and appeal.

On the other hand, during the pendency of the aforesaid appeal, respondentNo.4 is trying to dispossess the petitioner by fixing boundary stones,

therefore, there is urgency.

Whereas learned Assistant Government Pleader for Assignment, on instructions, would submit that respondent No.2 will consider the aforesaid appeal

and also Interlocutory Application, in accordance with law.

In view of the aforesaid submissions, more particularly, considering the submission made by the petitioner that during the pendency of the appeal under

the guise of order dated 23-11-2022 of respondent No.3, respondent No.4 is trying to dispossess the petitioner from the said property, this writ petition

is disposed of directing respondent No.2 to consider the aforesaid Interlocutory Application filed by the petitioner in the aforesaid appeal, in

accordance with law, within one week from the date of receipt of a copy of this order. Respondent No.2 shall also make an endeavor to dispose of

the aforesaid appeal, in accordance with law, as expeditiously as possible. There shall be no order as to costs.

As a sequel, the miscellaneous petitions, if any, pending in the Writ Petition shall stand closed.